NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 3491/2024 in C.P. (IB)/421(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024

NAME OF THE PARTIES:- **DB View Infracon Private Limited**
IN THE MATTER OF
DB View Infracon Private Limited
V/s
Dynamix Securities & Holdings Private Limited

Section: Rule 11 of NCLT, 2016 U/s 7 of Companies Act, 2013

ORDER

IA 3491 of 2024

For the Applicant (VC) : Adv. Yash Momaya

This Application has been filed by the Applicant/Petitioner under Rule 11 of the National Company Law Tribunal Rules, 2016 r/w Section 5 of the Limitation Act, 1963 praying for condonation of the delay in filing the captioned Petition under Section 7 of the Insolvency and Bankruptcy Code, 2016. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Applicant is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **25.07.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT